

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b). A proposal has been received by Ministry of Non-Conventional Energy Sources for a bagasse based cogeneration demonstration Project from a sugar factory in Maharashtra for production of 9.35 MW of surplus power and its supply to the State grid. Three more proposals have been received for financial assistance from the State towards preparation of Detailed Project Reports for cogeneration projects.

(c) Yes, Sir.

(d) Maharashtra State Electricity Board have conveyed in principle clearance to the concerned sugar factories to absorb cogenerated surplus power subject to certain terms and conditions.

Test Launch of 'Agni'

2330. PROF. M. KAMSON: Will the PRIME MINISTER be pleased to state:

(a) whether the third test launching of India's indigenously developed surface to surface intermediate range ballistic missile 'Agni' has been done in recent past?

(b) if so, the details thereof with objectives and background of this launching; and

(c) the steps taken to ensure that process of launching of these missile may continue in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). Third flight test of re-entry technology demonstrator Agni was successfully carried out on 19 Feb., 1994. The objective of this test was to prove the re-entry and related technologies. All the mission requirements have been met.

(c) This was the last of the flights planned under Agni, project.

Export of Coir

2331. SHRI K. MURALEE DHARAN: Will the PRIME MINISTER be pleased to state:

(a) the quantity of coir exported during 1993-94 so far, State-wise;

(b) the State from which maximum quantity of coir has been manufactured and exported; and

(c) the value of the coir so exported?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) The quantity of coir exported during 1993-94 (April, 1993 to January, 1994), State-wise is given below: -

State	Quantity (in MT)
Kerala	29,261
Karnataka	15
Maharashtra	400
Delhi	200
	29,876

(b) Kerala State.

(c) Rs. 10,103.81 lakhs.

Schemes for Development of Garhwal Region

2332. SHRI MANABENDRA SHAH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Uttar Pradesh has sent some schemes to the Planning Commission for the development of Garhwal Region;

(b) if so, the details thereof; and

(c) the action taken thereon by the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) No separate scheme in respect of the Garhwal Region has been sent to the Planning Commission by the Government of Uttar Pradesh.

(b) and (c). Do not arise.

Pooling of Cost of Acquisition of Land in Dwarka

2333. SHRI ARJUN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the reasons for pooling the cost of acquisition of land for Phase I and Phase II in Dwarka;

(b) whether such pooling of cost of acquisition of land for allotment to group

housing societies has been done earlier also;

(c) if not, the reasons for resorting to this method in this case;

(d) whether the land for 'utilities' is likely to be provided free of cost in Dwarka; and

(e) if so, the details of the 'utilities' and to whom the cost of such land is likely to be loaded?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The Delhi Development Authority has reported that, as the cost of acquisition of land for Dwarka Phase-I was cheaper than that land for Phase-II, it was decided to pool the cost of acquisition of land in Phase-I and II. The advantage of pooling is that wide variation in the sale price of land in Phase I and II would be avoided. Such wide variation would not have been acceptable to the public.

(b) and (c). In the past, no detailed Cost-Benefit Analysis of Projects using the discounted cash flow method was attempted to arrive at the land rate to be charged from various categories of allottees and, hence, no such pooling was considered earlier. The land rate was fixed by the conventional method where rates were fixed by taking into account the current rates of acquisition and development per sq. metre. For the first time in 1992-93, a cost-benefit analysis for Dwarka project was attempted and the total expenditure on land acquisition was possible.